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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATIONS

The 24th March 1943

No. 5168-A.(C).—The following notification issued by the Government of India, in the Home Department, is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

New Delhi, 22nd February 1943

No. 16/3/43-Establishments—In exercise of the powers conferred by sub-section (3) of section 266 of the Government of India Act, 1935, the Governor-General in his discretion is pleased to direct that the following further amendment shall be made in the Federal Public Service Commission (Consultation by the Governor-General) Regulations, namely:—

In the Schedule annexed to the said Regulations, under the heading "Central Services, Class I," to the list of posts under the sub-heading "Commerce Department", the entry "Leadsman Apprentices in the Bengal Pilot Service" shall be added

H. K. CHAINANI

Dy. Secy. to the Govt. of India

The 19th March 1943

No. 866-C.—The following notification by the Government of United Provinces is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLICE)

MISCELLANEOUS

Lucknow, 19th March 1943

No. 256Z—VIII-930-43—In exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the Defence of India Rules, the Governor is pleased to declare the book in English entitled "Nehru Flings a Challenge", edited by "A student", printed by R. P. Shukla at the Vidyalaya Press, 23, Hamam Street, Fort Bombay, and published by Inder Gupta for "Hamara Hindustan publications", 23, Hamam Street, Fort Bombay, every copy thereof and all other documents containing copies, reprints and translations of, or extracts from the said document, forfeited to His Majesty, on the ground that the said book contains matter the publication of which is punishable under clauses (e), (k) and (p) of sub-rule (6) of rule 24 of the Defence of India Rules.

By order

D. S. BARRON
Home Secretary

The 23rd March 1943

No. 901-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

Bombay Castle, 6th March 1943

No. S.D. III/379—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the pamphlet in English entitled "My Correspondence With Government in Poona and Nandurbar Firing, 1943", printed by Mr. V. G. Ketkar at the Lokasangraha Printing Press, 624, Sadashiv Peth, Poona, and published by Mr. R. N. Mandlik, B.A., Member, Bombay Legislative Assembly, at the Democratic Swaraj Party Office, Narayan Peth No. 568, Poona, and all other documents containing copies, reprints, translations of, or extracts from, the said pamphlet to be forfeited to His Majesty, on the ground that it appears to the Government of Bombay that the said pamphlet contains words of the nature described in clause (d) of section 4(1) of the said Act.

By order of the Governor of Bombay
D. SYMINGTON

Secretary to Government

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT

NOTIFICATION

The 17th March 1943

No. 4734-L.S.-G.(C).—The following Order issued by the Government of India in the Department of Education, Health and Lands is republished for general information.

By order of the Governor
S. DAS

Secretary to Government

HEALTH

New Delhi, 23rd February 1943

No. D. 10-H. (C)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

THE SURGICAL LIGATURE CONTROL ORDER, 1943

1. (1) This Order may be called the Surgical Ligature Control Order, 1943.

(2) It extends to the whole of British India.

2. In this Order—

(a) "licensing authority" means the Director General, Indian Medical Service;

(b) "sterilised surgical ligature or suture" means surgical ligature or suture which is offered or intended to be offered for sale as sterilised;

(c) "surgical ligature or suture" means any ligature or suture prepared from the gut or any tissue of an animal and offered or intended to be offered for sale for use in surgical operations upon the human body.

3. No person shall manufacture for sale sterilised surgical ligature or suture except under, and in accordance with the conditions of, a licence issued by, or under the authority of the licensing authority.

4. The licensing authority shall not issue a licence for the manufacture of sterilised surgical ligature or suture unless he is satisfied that the applicant is a fit person and is in a position and willing to observe the conditions of the licence and the provisions of this Order.

5. A licensee shall—

(a) provide and maintain an adequate staff and adequate premises and plant for the proper manufacture and storage of the substance;

(b) either

(i) provide and maintain an adequate staff and adequate premises and plant for carrying out a test for sterility approved by the licensing authority, or

(ii) make arrangements with some institution approved by the licensing authority for such test to be regularly carried out on his behalf by that institution;

(c) employ for the supervision of the processes of sterilisation and of the carrying out of the tests for sterility a person approved by the licensing authority;

(d) keep permanent records of details of manufacture of each batch of the substance which is issued for sale and of the application of the tests thereto in such form as to be available for inspection and to be easily identified by reference to the number of the batch as shown on the label of each container;

(e) allow any inspector authorised by the licensing authority in that behalf to enter, with or without prior notice, any premises where the manufacture is carried on, to inspect the premises, the plant, the process of manufacture, the means employed for testing the substance, the records relating to the manufacture and sale of the substance and to take samples of the substance;

(f) report to the licensing authority any changes in the expert staff responsible for the manufacture or testing of the substance and any material alterations in the premises or plant used for that purpose which have been made since the date of the last inspection made on behalf of the licensing authority before the issue of the licence;

(g) on request furnish to the licensing authority or to such other person as the licensing authority may direct, from every batch of the substance or from such batch or batches as the licensing authority may from time to time specify, samples of such amount as the authority may consider adequate for any examination required to be made and the licensee shall, if so required, furnish full protocols of the tests which have been applied;

(h) before selling or offering any batch for sale notify the licensing authority, if so required by that authority, that the batch is ready for issue; and shall permit a person authorised by the licensing authority to take samples from the batch of such amount as the authority may consider adequate;

(i) withhold from issue any batch in respect of which a sample is, or protocols are, furnished under sub-paragraph (g) or samples are taken under sub-

paragraph (h) until a certificate authorising the sale of the batch has been issued to him by or on behalf of the licensing authority;

(j) on being informed by the licensing authority that any part of any batch of the substance has been found by the licensing authority to be non-sterile and on being directed so to do, withdraw the remainder of that batch from sale and so far as may in the particular circumstances of the case be practicable, recall all issues already made from that batch;

(k) maintain such records of the manufacture and sale of the substance as the licensing authority may direct; and

(l) comply with the provisions of this Order and with such further requirements, if any, as may be specified in instructions issued by the licensing authority from time to time.

6. (1) The licensing authority may suspend for such period as he thinks fit, or cancel, a licence issued under this Order if, in his opinion, the licensee has failed to observe any provision of this Order or any condition of the licence.

(2) A licensee whose licence has been suspended or cancelled by the licensing authority may, within thirty days of the order, appeal against the suspension or cancellation to the Central Government whose decision shall be final.

7. No licensee shall cause or permit any sterilised surgical ligature or suture to be issued or removed from the premises unless samples taken from the batch of which it formed part have, after being subjected, under the direct personal supervision of a person approved by the licensing authority, to a test for sterility approved by the licensing authority, been found to be sterile.

8. (1) Sterilised surgical ligature or suture shall be sealed in a previously sterilised container in such a manner as will, in the opinion of the licensing authority, suffice to preclude the access of bacteria.

(2) The container shall be of glass or of such other substance as will prevent the access of bacteria.

9. (1) The following particulars shall be indelibly marked on the sealed container of sterilised surgical ligature or suture or printed or written in indelible ink on a label enclosed therein:

(a) "sterilized surgical ligature" or "sterilized surgical suture" followed in brackets by the accepted scientific name or a title descriptive of the true nature and origin of the substance, as, for example—"sterilised surgical ligature (catgut)", or "sterilized surgical suture (horseshair)";

(b) the number of the licence under which the substance was manufactured;

(c) a distinctive batch number by reference to which the approved test and details of manufacture of the particular batch from the substance in the container is taken are permanently recorded and available for inspection.

(2) The following particulars shall be printed or written in indelible ink either on the label borne by the container of sterilised surgical ligature or suture or on a label or wrapper in which such container is issued for sale:—

(a) the name and address of the manufacturer; and

(b) the date on which the test for sterility was completed.

10. Every container of and wrapper enclosing surgical ligature or suture other than ligature or suture offered or intended to be offered for sale as sterile shall bear a label on which are printed or written in a conspicuous manner in indelible red ink the words "non-sterile surgical ligature (suture)—not to be used for operations upon the human body unless efficiently sterilised".

11. No person shall sell or distribute surgical ligature or suture unless it is labelled in accordance with the provisions of this Order.

12. Any person who sells sterilised surgical ligature or suture shall maintain a record of all purchases and sales including the following particulars:—

(1) the name and address of the person from whom purchased and to whom sold;

(2) the name of the manufacturer; and

(3) the batch number.

13. Any person authorised by the licensing authority or the Provincial Government in this behalf may

(a) inspect any premises wherein sterilised surgical ligature or suture is being manufactured and inspect the means employed for testing the surgical ligature or suture for sterility;

(b) enter any place where he has reason to believe that sterilised surgical ligature or suture is being manufactured, stocked or sold and take samples thereof;

(c) when he has reason to believe that any surgical ligature or suture purporting to be sterilised surgical ligature or suture has been manufactured or sold in contravention of this Order, prohibit the sale thereof without the permission of the licensing authority or of the Provincial Government, as the case may be.

14. The Provincial Government may prohibit the distribution or sale of, and may order to be seized, any sterilised surgical ligature or suture which forms part of a batch of which a sample has been reported on a test at a laboratory approved by the Central Government or a Provincial Government to be non-sterile.

J. D. TYSON

Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 17th March 1943

No. 4730—111C-26/42-Com.(C).—The following notification, issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

TREATIES (RUBBER)

New Delhi, the 19th February 1943

No. 270(1)-Tr. (R.)/42—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Rubber Control and Production Order, 1942, namely:—

“For the Table set forth in the First Schedule to the said Order the following Table shall be substituted, namely:—

Serial No. (1)	Grade and quality of rubber (2)	Place (3)	Rate per 100 lbs. (4)
			RS. A.
1	R.M.A.I.X./R.S.S. ...	Delivered Cochin	77 6
2	.. 1	77 1
3	.. 2	76 9
4	.. 3	75 9
5	.. 4	74 13
6	.. 5	71 1
7	.. Prime Estate Smoked Sheet Cuttings.	..	71 9
8	.. No. 2 Sheet Cuttings (Slight Mould and/or Slight Virgin not to be objected to)	..	71 1

Serial No. (1)	Grade and quality of rubber (2)	Place (3)	Rate per 100 lbs. (4)
	R.M.A.I.X./R.S.S.	Delivered Cochin	RS. A.
9	.. 1. X. Thick/Thin Pale Latex Crepe.	..	78 9
10	.. 1 Thick/Thin Pale Latex Crepe.	..	77 18
11	.. 2 Thick/Thin Pale Latex Crepe.	..	77 6
12	.. 8 F.A.Q. Thick/Thin Palish Latex Crepe.	..	76 1
13	.. 1. X. Thick/Thin Estate Brown Crepe.	..	73 1
14	.. 2.X. Thick/Thin Estate Brown Crepe.	..	72 5
16	.. 3.X. Thick/Thin Estate Brown Crepe.	..	68 5
16	.. 1 Smoked Blanket Crepe	..	73 1
17	.. 2 Thick/Thin Remilled Brown Crepe.	..	72 1
18	.. 3 Thick/Thin Remilled Brown Crepe.	..	70 7
19	.. 4 Thick/Thin Remilled Brown Crepe.	..	68 11
20	.. Flat Bark Crepe	69 7
21	.. Clean dry Curly Scrap, No. 1	61 5
22	.. Curly Scrap, No. 2	56 5
23	.. Shell Scrap...	51 5
24	.. Washed Earth Scrap No. 1.	..	21 0
25	.. Earth Scrap, No. 2	15 0
26	.. 35 per cent. Concentrated Latex (excluding cost of containers.)	F. O. R. Cochin.	90 O.D.R.O.
27	.. 58 per cent. Concentrated Latex (excluding cost of containers.)	..	102 S.D.R.O.

T. S. PILLAY

Joint Secy. to the Govt. of India

The 17th March 1943

No. 4731—Com-9/43-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 20th February 1943

No. 13-W.R.I. (G)/43—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the War Risks (Goods) Insurance Rules, namely:—

In the First Schedule annexed to the said Rules for the words “or in that part of the territory of the State of Cochin which lies within the port limits of the port of Cochin and the municipal limits of the Municipal Committees of Ernakulam and Muttancheri” the words and figures “or in any of the territories to which section 15 of the Ordinance has been applied” shall be substituted.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 17th March 1943

No. 4732—Com-10/43-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 20th February 1943

No. 11-W.R.I. (F)/43—In pursuance of sub-rule (2) of rule 6 of the War Risks (Factories) Insurance

Rules, 1942, the Central Government is pleased to direct that the following further amendments shall be made in the Notification of the Government of India in the Department of Commerce No. 15-W.R.I. (F)/42, dated the 29th May 1942, namely:—

In the said notification—

(i) The brackets, words, figures, and letters "(other than that comprised in any of the properties specified in section 16 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942) or situate in an excluded or partially excluded area or in any of the territories referred to in section 17 of the said (Ordinance)" shall be omitted;

(ii) after clause (b) the following proviso shall be inserted, namely:—

"Provided that if the property comprised in any of the properties specified in section 16 or situate in an excluded or partially excluded area or in any of the territories referred to in section 17 comes into existence after the 29th May 1942, but becomes insurable under the Scheme on a date later than the date on which it comes into existence the premium payable under any policy of insurance issued in respect of such property shall be at the rate and in the manner prescribed above as if for the words 'becomes insurable under the Scheme' and 'becomes so insurable' wherever they occur in the table and clauses (a) and (b) the words 'comes into existence' were substituted."

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 17th March 1943

No. 4754-Com.(C).—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

New Delhi, 4th March 1943

No. L-827—In exercise of the powers conferred by sub-section (1) of section 3 of the War Injuries Ordinance, 1941 (Ordinance No. VII of 1941), the Central Government is pleased to direct that the following further amendment shall be made in the War Injuries Scheme 1942, namely:—

In paragraph 1 of Schedule 1 to the said Scheme—

(a) before the words 'Provincial Government,' in both places where they occur, the words 'Central or' shall be inserted;

(b) in clause (1), after the word 'notified' the words 'for this purpose' shall be inserted.

H. C. PRIOR

Secretary to the Govt. of India

The 24th March 1943

No. 5172—Com.-16/43-Com(C).—The following resolution issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 27th February 1943

No. 13 W. R. I. (F)/43—To facilitate the administration of the War Risks (Factories) Insurance Ordinance, 1942, the Government of India have

decided to appoint an Advisory Committee representative of commercial and industrial interests which may be consulted from time to time with regard to:—

- (1) important questions of policy arising out of the administration of the War Risks (Factories) Insurance Ordinance, 1942 and the Rules made thereunder, so far as they affect owners and occupiers of factories; and
 - (2) any other matter connected with the Ordinance which may be referred to the Committee by the Government of India.
2. The Committee will be constituted as follows:—
1. The Hon'ble Mr. R. R. Haddow,
 2. R. W. Bullock, Esquire,
 3. B. S. Laurence, Esquire,
 4. J. C. Setalvad, Esquire,
 5. Lakshminivas Birla, Esquire,
 6. Sakerlal Balabhai, Esquire,
 7. The Hon'ble Sir Rahimtoola Chinoy.

One of the members will act as the Secretary of the Committee. The Secretary to the Government of India, Department of Commerce, or an officer deputed by him will attend the meetings of the Committee. The Commerce Secretary will preside over the meetings and in his absence the officer deputed by him will act as Chairman.

ORDER—Ordered that the Resolution be published in the *Gazette of India* for general information.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 24th March 1943

No. 5175—Com-2/43-Com-(C).—The following notification issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 24th February 1943

No. 16-W. R. I. (G)/43—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce No. 7-W. R. I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, the following entries shall be inserted, namely:—

" 33-A. Habib Insurance Company Limited.

59-B. New Asiatic Insurance Company Limited."

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 18th March 1943

No. 448—HIS-2/43-Com.—The following notification, issued by the Government of India, Department of Supply, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

New Delhi, 21st January 1943

No. SS/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules

the Central Government is pleased to direct that the following further amendments shall be made in the Chrome Compounds Control Order, 1942, namely:—

1. To paragraph 5 of the said Order the following sub-paragraph shall be added, namely:—

“(3) In issuing a licence under this paragraph the authority empowered so to do may—

- (a) fix the prices at which the chrome compounds covered by the licence shall be respectively supplied and acquired by the manufacturer and consumer concerned during the period to which the licence relates;
- (b) require that before any supply is made under the licence the consumer shall deposit with Government the whole of the purchase price or such sum representing a part of such price as may be specified in the licence.”

2. In Part III of the Form appended to the said Order—

- (i) after the word “Sanction” the words “Subject to compliance with the instructions herein contained” shall be inserted;

(ii) after the brackets and words “(name of applicant)” the following shall be inserted, namely:—

“at the following prices, namely:—

.....

Treasury challans in triplicate are enclosed. Please deposit Rs.....being (a part of) the purchase price of the chrome compounds covered by this licence, in a Government Treasury or a branch of the Reserve Bank of India or of the Imperial Bank of India, and forward a copy of the receipted challan to..... (name of supplier). No supplies will be made to you under this licence unless the treasury receipt is delivered to the supplier.

Copy forwarded to..... (supplier) for advance information.”

M. R. BHIDE

Deputy Secy. to the Govt. of India